

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
		<p>Respondent, if any within ten days. Adjudicated to 5/11/98 for hearing and final disposal.</p> <p style="text-align: right;">S. J. M.</p> <p style="text-align: right;">V.D. - Chowkidars (18)</p> <p style="text-align: right;">Member (Jud.)</p>	<p>Note to all Reports may be sent by reg/AD post.</p> <p style="text-align: right;">(B)</p> <p style="text-align: right;">26/12/98</p> <p style="text-align: right;">R. V. S. (S)</p>
22.2.2001		<p>General Secretary, Central Cattle Breeding Farm Workers' Union, Sunabeda, on behalf of some employees, who are alleged to be regular Chowkidars filed this application for issue of direction to Respondent No. 1, i.e. Director, Central Cattle Breeding Farm, Koraput not to transfer Chowkidars or to disturb their duties and responsibilities till the final adjudication is made on the ground that during the month of October, 1995, Respondent No. 1 had orally directed M/s. Narendra Bag and Narahari Bag, said to be serving as Chowkidars under him, to be transferred to general shift transfer to general shift as agricultural labourers and in their place two other workmen from other categories were directed to work as Chowkidars.</p> <p>Respondents in their counter take the stand that these 20 persons, on whose behalf this application has been filed by the General Secretary were never</p>	<p>AS of R-2 & 3 not done.</p> <p>Memo of APP. not filed. Counter not filed for orders p.</p> <p style="text-align: right;">Regd 11-1-96</p> <p>order dt. 12-1-96</p> <p>None appears. Await A-Ds from R-2 & 3. put up after two weeks.</p> <p style="text-align: right;">S Registrar</p> <p>A-Ds refund.</p> <p>Memo of APP. not filed. Counter not filed.</p> <p style="text-align: right;">Regd 29-1-96.</p>

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regularised as Chowkidars. Under the relevant scheme they have acquired temporary status and these temporary status workers have been paid their wages at ~~maxx~~ ~~xxx~~ at the minimum of pay scale corresponding to regular Group D officials and in case they are engaged during night, they are paid allowance by the approval of the competent authority. No order/orders have ever been issued ~~disengaging~~ ^{apparently} these persons as ~~T.S.~~ ^{regular} workers and they are likely to be shifted from different agricultural works relating to fodder production, its protection and so on, as per the requirement and need of the Sections and as such T.S. workers have no claim for a particular/specific nature of engagement.

Neither Shri I.C.Das nor his Associates appearing for the applicants present. There is also no prayer on their behalf seeking adjournment. Since this is a case of the year 1995, we did not feel it right to adjourn it. Hence we heard Shri S.B.Jena, learned Addl. Standing Counsel appearing for the Department. Also perused the records.

There is no documentary evidence in the pleadings that any of these 20 persons on whose behalf ~~of~~ ^{regular} this application has been filed are engaged as regular Chowkidars. Hence we are not inclined to accept the plea put forward by the applicants that they have been engaged as regular Chowkidars. Viewed from this angle their prayer not to transfer some other workers is not maintainable.

In the result we do not see any merit in this O.A. which is accordingly dismissed. No costs.

Seannan
VICE CHAIRMAN

Q/A/2001

MEMBER (JUDICIAL)

For hearing
with memo
dt 12.8.98.

Contra not w/

1
14.10.98

pleadings
completed.
for hearing
S/o Berh
2012

Free copy of
the order
dt 19.2.01
given to the
both counsel
S/o 2/3

S.D.